

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4148  
ANSWERED ON:18.12.2014  
PONDING CASES AGAINST NRIS  
S.R. Shri Vijay Kumar

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the total number of cases pending against Non-Resident Indians (NRIs) as on date in Indian Courts;
- (b) whether certain instances of non-compliance of orders and summons issued by Indian Courts against the NRIs have been noticed by the Government;
- (c) if so, the total number of such instances noticed during each of the last three years and the current year;
- (d) the steps taken/being taken by the Government to ensure strict compliance of such orders by the NRIs; and
- (e) the other steps taken by the Government for expeditious disposal of these pending cases?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA)

- (a): Data on pendency of cases is compiled by the High Courts. Information about pendency of cases in Civil and Criminal matters in High Courts and District and Subordinate Courts under their jurisdiction is periodically obtained by the Government. However, information on cases pending against Non-Resident Indians in Indian Courts is not being obtained separately.
- (b) to (e): Information is being collected and will be laid on the table of the House.